

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 505
ANSWERED ON 03.02.2026

DISTRIBUTION OF 'SVAMITVA' CARDS

†505. SMT. HIMADRI SINGH:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the number of villages in the districts falling under the Shahdol Lok Sabha Constituency (Shahdol, Anuppur and Umaria) where drone-based land survey has been completed so far;
- (b) whether the Government has conducted any specific study on the reduction in land disputes through digital property records in tribal areas such as Shahdol;
- (c) the number of families to whom 'SVAMITVA' cards have been distributed so far in the Shahdol Lok Sabha Constituency and the number of villages where the work of preparation of maps is still pending; and
- (d) whether the implementation of the scheme has led to a reduction in the time taken for land registration processes in remote areas of Shahdol and if so, the details thereof?

ANSWER

THE MINISTER OF PANCHAYATI RAJ

(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH)

- (a) In the districts (Umaria, Shahdol, Anuppur) falling under Shahdol Lok Sabha Constituency, drone survey has been completed in all villages of these three districts i.e. Umaria (196 villages), Shahdol (195 villages) and Anuppur (165 villages).
- (b) No study has been conducted by the Government on the reduction of land disputes through digital property records.
- (c) The Ministry does not keep record of number of families that benefited from SVAMITVA Scheme as property cards are provided to property owners. However, as per data available with the Ministry, 5115 property cards have been distributed in Shahdol district, 4079 property cards have been distributed in Anuppur district and 6585 property cards have been distributed in Umaria district. Preparation of maps is not pending in any village of the Lok Sabha constituency.
- (d) The Ministry of Panchayati Raj does not keep data regarding time reduction in land registration process as the registration mechanisms vary across States/UTs and are governed by State-specific land and registration laws.
